

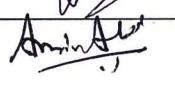
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 30.08.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 85/131/HDB/2016
NAME OF THE COMPANY	BS LIMITED
NAME OF THE PETITIONER(S)	BS LIMITED
NAME OF THE RESPONDENT(S)	
UNDER SECTION	131

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
A.S. Prashanth E Amir Barani. [Dhir & Dhir Associates].	Advocate	9000157262, 9969216962.	
	"		

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Sl.No.18

CA No. 85/131/HDB/2016

In the matter of B.S. Limited

Date of order : 30.08.2017

ORDER

Heard Shri A.S. Prashanth and Shri Amir Bavani, learned Counsels for the Petitioner.

The Learned Counsels for the Petitioner was directed to submit his reply to a few clarifications asked by the Tribunal. The Bench even directed appearance of the Auditor to explain a few objections raised in the last hearing. Even though adjournment was granted to assist the court, the Learned Counsel submits that it is not possible for the Auditor to appear today. The Learned Counsel for the Petitioner requested for a short adjournment. It is not possible to grant further adjournment. Written arguments is filed.

Orders Reserved.



Member (T)



Member (J)